

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 362 OF 2018 &**  
**IA NO. 1454 OF 2018 & IA NO. 1699 OF 2019**

**Dated : 12<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**North Municipal Corporation of Delhi** ..... **Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission & Anr.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. B. P. Agarwal

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R-1

Mr. Manish Kumar Srivastava for R-2

**ORDER**  
**IA No. 1699 of 2019**  
*(Application for condonation of delay in filing rejoinder)*

For the reasons set out in the application, delay of 25 days in filing the rejoinder is condoned.

Application is disposed of.

**APPEAL NO. 362 OF 2018 &**  
**IA NO. 1454 OF 2018**

Rejoinder to the reply of Respondent No.1, if any, shall be filed within two weeks.

List the matter on **01.10.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**